

(2023) 06 GUJ CK 0050

In the Gujarat High Court

Case No : R/Criminal Misc.Application No. 10189 Of 2023

Sajidali @ Mubarak @ Chhote Ishakbhai Pathan

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 14-06-2023

Acts Referred:

Citation : (2023) 06 GUJ CK 0050

Hon'ble Judges : Nirzar S. Desai, J

Bench : Single Bench

Advocate : Tirthraj Pandya

Judgement

Nirzar S. Desai, J

1. Rule. Learned APP waives service of notice for and on behalf of the respondent – State.
2. By way of the present application, the applicant through jail has prayed to release him on temporary bail on the ground of providing financial assistance to the family.
3. Learned Additional Public Prosecutor for the respondent has opposed this application.
4. Considering the aforesaid facts and circumstances of the case and reasons stated in the application as well as looking to the jail record of the applicant, I am of the opinion that the present application requires consideration and the same is allowed. The applicant shall be released on temporary bail for a period of fourteen days from the date of his actual release on usual terms and conditions and on executing of personal bond of Rs.10,000/- (Rupees Ten Thousands) with two sureties of Rs.25,000/- (Rupees Twenty Five Thousand) to the satisfaction of the concerned Jail authority. The applicant shall surrender before the Jail Authority on completion of temporary bail period, without fail.
5. The applicant shall mark presence before the nearest police station twice in a

week during temporary bail period.

6. Rule is made absolute to the aforesaid extent. Registry is directed to communicate this order to the concerned Jail Authority by fax / email message forthwith.